

Central Administrative Tribunal,
Principal Bench

O.A. No.2458/2000

(31)

New Delhi this the 23rd day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Satpal Pawar
H.No.J-7, IIInd Floor,
Jagatram Park, Laxmi Nagar,
Delhip110092.
(By Advocate : Shri Arun Bhardwaj)

- Applicant

Versus

1. Commissioner of Police
Police Head Quarter
I.P. Estate,
New Delhi.
2. Joint Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate,
New Delhi.
(By Advocate : Shri Harvir Singh)

" Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

During the course of submission, learned counsel for the applicant stated that his appeal against the impugned order Annexure-A-11 is still pending and no decision in this regard has been taken.

2. At this stage, when this fact was not disputed, we deem it appropriate to direct that the appeal dated 30.11.1999 pending with the Commissioner of Police should be decided at the first instance and preferably within a period of four months from the date of receipt of the certified copy of this order. It is made clear that nothing said herein should be taken as an expression of opinion on the merits of this case.

3. OA is disposed of.

MP Singh
(M.P. Singh)
Member(A)

VSA
(V.S. Aggarwal)
Chairman

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